

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 04 of 2019

IN THE MATTER OF:

Smart Timing Steel Ltd. ...Appellant

Vs.

National Steel & Agro Industries Ltd. ...Respondent

Present: For Appellant: - Appeared but attendance not marked

For Respondent: - Appeared but attendance not marked

O R D E R

16.09.2019— Heard learned counsel for the parties. Order reserved.

It will be open to the parties to file short written submissions not more than three pages by 19th September, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g